

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

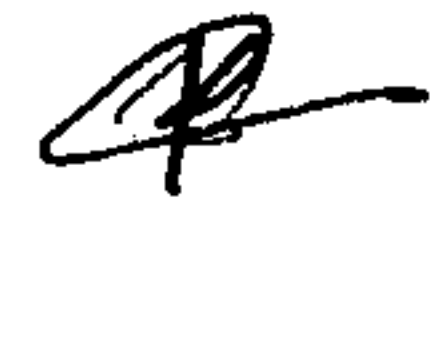

C.P.(I.B) No. 772/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.12.2019**

Name of the Company: Meenakshi Associates Pvt Ltd
V/s
Gujarat Alkalies & Chemicals Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Kanya A. Shah i/b Nandanati Associates	Advocate	Respondent	
2.	SUNIL BHASKAR I.P.B. BHUVAN A/08A	ADVOCATE	APPURANT	

ORDER

The parties are represented through learned counsels.

On receipt of the notice, Respondent appeared by filing Vakalatnama and requesting time to file reply.

The prayer is allowed.

Two weeks' time is granted to the Respondent to file reply by serving an advance copy to the Petitioner. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.

List the matter on 22.01.2020.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 10th day of December, 2019.